

Guidelines for E-filing of cases in Punjab & Haryana High Court w.e.f. 07.01.2025

Following guidelines are in addition to the Rules & Orders as contained in “Part– J – The Electronic Filing (E-FILING) RULES” and in modification to earlier circulated guidelines issued from time to time, which shall be followed by all the stakeholders/e-filers:

1. In order to facilitate the Ld. Advocates and Litigants, Mandatory e-filing of all cases, published vide order dated 16.10.2024 is relaxed/optional till 10.03.2025. However, mandatory e-filing shall continue for the existing categories.

Writ petitions pertaining to “Land Laws: Single Bench” if e-filed only through the new e-filing software, then hard copy will be dispensed with, in said cases w.e.f. 07.01.2025.

Moreover, the Writ Petitions pertaining to Land Laws: Single Bench which are approved and registered by the registry, e-filer will submit the original signed Vakalatnama/Power of Attorney, Special Power of Attorney or General Power of Attorney (if any), Resolution/Authorization Letter, Certified Copies of orders and Affidavits alongwith the e-filing acknowledgement slip showing approval and registration of the case at the filing counter in DRR Section from 10:00 A.M. to 04:00 P.M. The said documents will be retained as “Part B” of the case.

2. The cases which have been re-filed through e-filing after objection on the same day will be scrutinized in the next slot/day i.e. after all the cases which are required to be scrutinized on the same day have been exhausted.
3. No printout/original paperbook or original signed Vakalatnama/Power of Attorney, Special Power of Attorney or General Power of Attorney (if any), Resolution/Authorization Letter, Certified Copies of Orders and Affidavits will be accepted in cases which are pending for scrutiny or lying in objection.
4. The cases in which printout/ original paperbook or original signed Vakalatnama/Power of Attorney, Special Power of Attorney or General Power of Attorney (if any), Resolution/Authorization Letter, Certified Copies of Orders and affidavits alongwith e-filing acknowledgement slip generated through e-filing portal after registration of the case are submitted in the DRR Section from 10:00 A.M. to 04:00 P.M. will be listed after a gap of one working day.

However, Regular Bails and Applications for Suspension of Sentence will continue to be listed as per existing procedure, subject to receipt of the said documents.

Further, applications will only be listed after the addition of main cases from the concerned Judicial Branch after receipt of required printout/original paperbook.